BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH'
KOLKATA

C.P.(IB) No. 253/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name	of the Company	Uma Shashi-Vs- Simplex Infrastructure Ltd.		
Under Section		9 IBC		
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date	

1. Hs. Ishani Sengupta 7. Appearing on behalf 2. Hs. Pooja Agaswal J of the Coorporate Debtor

PAJ 19/02/18

ORDER

Nobody is present from the operational creditor's side. Ld. Counsel for the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 27/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)